

ANNUAL ACCOUNTS OF THE U.G.C. NEW DELHI FOR 1975-76 WITH AUDIT REPORT AND OF NORTH EASTERN HILL UNIVERSITY, SHILLONG FOR 1973-74 WITH AUDIT REPORT AND STATEMENTS FOR DELAY

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER):

I beg to lay on the Table—

(1) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1975-76 together with the Audit Report thereon, under subsection (4) of section 19 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-997/77].

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the North Eastern Hill University, Shillong, for the year 1973-74 together with the Audit Report thereon.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-998/77].

MR. SPEAKER: Shri Raj Narain... (Interruptions)

(Some leaflets were thrown from the Visitors' Gallery and there was some commotion)

SHRI K. LAKKAPPA (Tumkur): There is no protection in Parliament House from the RSS Gondas; even in Parliament they are attacking.

श्री कंबर लाल गुप्त : (दिल्ली सदर)
अध्यक्ष महोदय, जो हैण्ड-विल्ज गिराये गये है, वे रिपब्लिकन पार्टी की तरफ से है...

MR. SPEAKER: I have asked the Secretariat to find out what the matter is... (Interruptions)

DESHPANDE COMMISSION REPORT MEMORANDUM OF ACTION TAKEN ON THE REPORT AND A STATEMENT

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राजनारायण) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:—

(1) जांच आयोग अधिनियम, 1952 की धारा 3 की उपधारा (4) के अन्तर्गत निम्नलिखित पत्रों की एक-एक प्रति :—

(एक) पंजाब और हरियाणा उच्च न्यायालय के न्यायधीन डी०एस० लांबा की मृत्यु संबंधी तथ्यों तथा परिस्थितियों की जांच करने के लिये केन्द्रीय सरकार द्वारा नियुक्त किये गये देशपांडे आयोग का प्रतिवेदन।

(दो) प्रतिवेदन पर की गई कार्यवाही का ज्ञापन (हिन्दी तथा अंग्रेजी संस्करण) प्रतिवेदन का हिन्दी संस्करण साथ-साथ सभा पटल पर रखे जाने के कारण बताने वाला एक हिन्दी तथा अंग्रेजी संस्करण।

[Placed in Library. See No. LT-999/77].

ORDINANCES PROMULGATED BY THE PRESIDENT DURING SEPTEMBER AND OCTOBER, 1977

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA):

I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:—

(1) The Payment of Bonus (Amendment) Ordinance, 1977 (No. 9 of 1977) promulgated by the President on the 3rd September, 1977. [Placed in Library. See No. LT-1000/77].

(2) The Banking Service Commission (Repeal) Ordinance, 1977 (No.

10 of 1977) promulgated by the Vice-President discharging the functions of the President on the 19th September, 1977. [Placed in Library. See No. LT-1001/77].

(3) The Enemy Property (Amendment Ordinance, 1977 (No. 11 of 1977) promulgated by the Vice-President discharging the functions of the President on the 23rd September, 1977. [Placed in Library. See No. LT-1002/77].

(4) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1977 (No. 12 of 1977) promulgated by the Vice-President discharging the functions of the President on the 23rd September, 1977. [Placed in Library. See No. LT-1003/77].

(5) The Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977 (No. 13 of 1977) promulgated by the President on the 30th September, 1977. [Placed in Library. See No. LT-1004/77].

(6) The Gresham and Craven of India (Private) Limited (Acquisition and Transfer of Undertakings) Ordinance, 1977 (No. 14 of 1977) promulgated by the President on the 30th September, 1977. [Placed in Library. See No. LT-1005/77].

(7) The Indian Iron and Steel Company (Acquisition of Shares) Amendment Ordinance, 1977 (No. 15 of 1977) promulgated by the President on the 13th October, 1977. [Placed in Library. See No. LT-1006/77].

(8) The Advocates (Amendment) Ordinance, 1977 (No. 16 of 1977) promulgated by the President on the 31st October, 1977. [Placed in Library. See No. LT-1007/77].

CENTRAL WATER LABORATORY (GROUP A AND GROUP B) RECRUITMENT RULES, 1977

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUS-

ING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR):

I beg to lay on the Table a copy of the Central Water Laboratory (Group A and Group B) Recruitment Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1158 in Gazette of India dated the 3rd September, 1977, issued under article 309 of the Constitution. [Placed in Library. See No. LT-1008/77].

ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION FOR 1976-77 WITH AUDIT REPORT AND LEVY SUGAR PRICE EQUALISATION FUND RULES, 1977

SHRI RAVINDRA VARMA: On behalf of Shri Bhanu Pratap Singh,

I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1976-77 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962. [Placed in Library. See No. LT-1009/77].

(2) A copy of the Levy Sugar Price Equalisation Fund Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 619 (E) in Gazette of India dated the 26th September, 1977, under sub-section (3) of section 16 of the Levy Sugar Price Equalisation Fund Act, 1976. [Placed in Library. See No. LT-1010/77].

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944 AND A STATEMENT RE. MARKET LOANS FLOATED IN OCTOBER, 1977

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH):

I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—